

INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A NO.18 OF 2020 IN THE MATTER OF: TRIBUNAL ON ITS OWN MOTION SUO MOTU BASED ON THE NEWS ITEM IN THE NEW INDIAN EXPRESS, CHENNAI EDITION DT 27.01.2020. URAPAKKAM RESIDENTS BRAVE DEATH THREATS, TURN CESSPOOL INTO LAKE

The Hon'ble National Green Tribunal (NGT), Southern Zone(SZ), Chennai in its order dated 29.01.2020 in Original Application No.18 of 2020 has constituted a Joint Committee comprising of the (1) District Collector, Chengalpet District, (2) Secretary, Urapakkam Panchayat and (3) Tamil Nadu State Pollution Control Board and directed as follows:-

"to go to the allegation in the report and submit a factual report. If there are any violations or encroachment and deposition of waste and discharge of untreated effluent contaminating the water amounting to an amount to an offence under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and also as per the provisions of the Solid Waste Management Rules read with Environment Protection Act, then take action against them in accordance with law. The committee should also consider the question of preparing an action plan for restoring of the water body with specific timeline within which the same can be completed to restore and protect the water body from encroachment and contamination and also take appropriate action against those persons who are violating the same including imposition of Environmental compensations and submit the report to this Tribunal within a period of two months.

In compliance of the direction of the Hon'ble National Green Tribunal (SZ), the Joint Committee as constituted has carried out the inspection in the area in question on 07.03.2020, 20.07.2020 and 01.08.2020 and the inspection report of the joint committee was submitted before the Hon'ble NGT (SZ)."

Further, the Hon'ble NGT (SZ) in its order dated 04.01.2021 has stated the following

"Though, certain long term and short term measures have been provided, there was no specific timeline provided within which the same can be completed. As a short term remedy, the solid waste dumped in the above said lake has to be cleared by doing Bio- mining within a period of 2 (TWO) months. The report is dated 08.08.2020 and it is not known as to what is the present stage of the same"

"Further, it is also mentioned that there are certain encroachments on the northern side of the lake and it is not known as to the steps taken by the authorities for removing all the encroachments to protect the water body against the encroachment"

"Though, it was mentioned that there are certain proposals for de-silting and cleaning the bushes and strengthening the bunds of the lake so as to protect the water body, but it is not known as to what is the present stage of the same as well"

"So under such circumstances, we feel it appropriate to direct the committee to conduct the inspection again and submit a present status of the lake. The Kattankolathur Panchayat Union is also directed to submit their independent response regarding the steps to be taken on the basis of the recommendations and the long term and short term remedies provided for protecting the water body as undertaken by them before the committee with specific timeline within which each activity will be completed by them"

"The District Collector, Chengalpattu is also directed to submit an independent response as to what are all the steps taken by them for removal of the encroachments found in the water body to protect the same against the encroachments."

"The Pollution Control Board is also directed to submit their action taken report against the Panchayat for not complying with the Solid Waste Management Rules, 2016 as directed by 7th the Principal Bench of National Green Tribunal, New Delhi in O.A No. 606 of 2018 and also for discharging the sewage into the water body without proper treatment which itself is an offence under the water (Prevention and Control of Pollution) Act, 1974."

"The committee as well as the local body, the District Collector, Chengalpattu and also the Pollution Control Board are directed to submit a further action taken report regarding the implementation of the Solid Waste Management Rules, 2016 respectively before this Tribunal on or before 02.02.2021 by e-filing in the form Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules and consideration of further action taken and compliance report to be filed, post on 02.02.2021"

In due compliance to the Hon'ble NGT (SZ) order dated 04.01.2021, the Block Development Officer, Kattankolathur Panchayat Union has submitted the action taken report on the short term and long term remedies as submitted before the Hon'ble NGT (SZ)

Action taken on the short term remedies and long term remedies as mentioned in the Joint Inspection report dated 08.08.2020 submitted before the Hon'ble NGT (SZ) in OA No.18 of 2020

S.No	Short Term Remedies mentioned in the Joint Inspection report dated 08.08.2020	Present Status
1.	Solid waste (legacy) dumped in the above said site (Survey no 388/A) will be cleared by carrying out Bio mining within the period of two Months.	The solid waste dumped earlier was cleared from the site and no fresh dumping is carried out in the said location. Photographs enclosed
2.	Sanitary staffs will be posted in the said site throughout the day.	Sanitary staffs are posted in the said site throughout the day.
3.	During the night time, sanitary staffs will be posted to carry out monitoring activities to	Sanitary staffs on shift basis carry out night patrolling to monitor the dumping of solid

	prevent any further dumping of wastes.	wastes in the area in question regularly
4.	Village Panchayat of Karanaipudhucheri will be issuing notices to the households regarding not to dump the wastes and liquid waste (sewage on the road side leading to the Lake and also with instruction to the public to provide septic tank and soak pit in their houses respectively to prevent the sewage being discharged into the Lake.	Notices were issued to the violators for dumping of solid wastes in the said area in question.
5.	Persons dumping solid waste in the road side will be identified and fine will be imposed. Due to this, the instances of dumping of wastes in public places other than the designated areas for the deposited of solid wastes will be reduced to a great extent	Notices were issued to the violators for dumping of solid wastes in the said area in question and fine will be imposed.
6.	Warning boards will be installed to prevent the dumping of the solid wastes.	Warning boards were placed to prevent the dumping of the solid wastes
7.	In addition, sanitary workers will be deputed as a special step to remove the non-biodegradable wastes from the Garbage Vulnerable Points (GVP) and from the vacant private lands and to prevent further dumping of wastes in the road sides across the panchayat area.	In addition to the existing sanitary workers , 2 sanitary workers on contract basis were recruited for the monitoring of the dumping of solid wastes around the lake
8.	Pamphlets will be issued in the locality regarding the source segregation of the solid wastes and the public will be encouraged to deposit only segregated wastes in the respective area. The sanitary supervisors will be conducting various demonstrations regarding the segregation of the wastes and the home composting process will also be demonstrated to the residents in all the residential areas.	Pamphlets were issued in the locality regarding source segregation of the solid wastes and the public were encouraged to deposit only segregated wastes in the respective area
9	The Village Panchayat has provided 5 Nos of community soak pits at the northern bund of the Lake to handle the sewage discharged from the residences thereby preventing the same entering into the Lake.	5 Nos of community soak pits at the northern bund of the Lake were provided to handle the sewage discharged from the residences thereby preventing the same entering into the Lake.

S.No	Long Term Remedies mentioned in the Joint Inspection report dated 08.08.2020	Present Status
1	Door to Door Collection will be made 100% Segregated Municipal Solid Waste will be collected and the collection of garbage shall commence at 6am and the daily operations shall close by 2p.m	Implemented 100% of Door to Door Collection of Municipal Solid Waste and the collection of garbage commences at 6am and the daily operations closes by 2p.m
2	Total generation of solid waste is 1.00 MT. Segregated Biodegradable waste will be composted by providing a Micro Composting Centre and non degradable waste including plastic waste will be collected and will be sent to cement factories for co processing	The total generation of solid waste in the said Village Panchayat is 1.00 MT and the plastic wastes were collected and sent for co processing. Micro Composting Centre is yet to be established for composting the bio degradable waste within 2 months.
3	Micro composting centre is proposed to be set up to handle the bio degradable waste. Necessary sanctions had been obtained for an estimated cost Rs 24.40 lakhs to prepare bio organic manure and also proposed to have a segregation shed to ensure proper segregation. The above said facility will be established within a period of three months.	Micro composting centre is proposed to be set up to handle the bio degradable waste. Necessary sanctions had been obtained for an estimated cost Rs 24.40 lakhs to prepare bio organic manure and also proposed to have a segregation shed to ensure proper segregation. The above said facilities will be established within a period of 2 months.
4	It is proposed to provide fencing in the eastern corner of the Lake so as to prevent the public dumping the solid waste. This work will be completed within three months.	The fencing of the lake on the eastern corner of the Lake to prevent the dumping of solid waste will be completed in 3 months.
5	3 Green Friends (sanitary workers) with hired tractor shall be deployed to collect wastes from every household and one LCV to cover households on a daily basis supported by 3 E Carts and 3 push carts fitted with 4 bins (30ltrs) to handle the biodegradable, recyclable and domestic hazardous wastes separately.	Sanitary workers on contract basis had been hired in addition to the existing man power along with a tractor to handle the solid waste generated within the village panchayat area.
6	De-silting and cleaning of the bushes and strengthening of bunds in the said Lake is proposed to be carried out under CSR Scheme with help of Environmentalist Foundation of India (EFI) with an estimate cost of Rs 32.37 Lakhs.	De-silting and cleaning of the bushes and strengthening of bunds in the said Lake is proposed to be carried out under CSR Scheme with help of Environmentalist Foundation of India (EFI) with an estimate cost of Rs 32.37 Lakhs and the same work will be completed within 3 months

7	Proposed to construct a Cement Concrete Drain to a Length of 405m with Horizontal Filter to treat the sewage generated from the residences and the treated sewage will only be discharged into the Lake.	The proposal sent MGNRESGS Scheme 2020-21 at the Estimate amount of Rs.11,57,100/- the construction of cement concrete drain to a length of 700m with Horizontal Filter to treat the sewage generated from the residences which will be completed within 3 months.
8	The eviction of encroachment in the lake will be carried out by approaching the Revenue authorities.	Officials from the Tamil Nadu Slum Clearance Board had inspected the area in question and demarcation of the encroachments was done. The eviction of encroachments will be carried out within 3 months of time.

Action taken on the observations made by the Hon'ble NGT(SZ) in its order dated 04.01.2021 in OA No.18 of 2020

S.No	observations made by the Hon'ble NGT(SZ) in its order dated 04.01.2021	Present Status
1	Though, certain long term and short term measures have been provided, there was no specific timeline provided within which the same can be completed. As a short term remedy, the solid waste dumped in the above said lake has to be cleared by doing Bio- mining within a period of 2 (TWO) months. The report is dated 08.08.2020 and it is not known as to what is the present stage of the same	The solid waste dumped earlier was cleared from the site and no fresh dumping is carried out in the said location. Photographs enclosed
2	Further, it is also mentioned that there are certain encroachments on the northern side of the lake and it is not known as to the steps taken by the authorities for removing all the encroachments to protect the water body against the encroachment	Officials from the Tamil Nadu Slum Clearance Board had inspected the area in question and demarcation of the encroachments was done. The eviction of encroachments will be carried out within 3 months of time.
3	Though, it was mentioned that there are certain proposals for de-silting and cleaning the bushes and strengthening the bunds of the lake so as to protect the water body, but it is not known as to what is the present stage of the same as well.	De-silting and cleaning of the bushes and strengthening of bunds in the said Lake is proposed to be carried out under CSR Scheme with help of Environmentalist Foundation of India (EFI) with an estimate cost of Rs 32.37 Lakhs and the same work will be completed within 3 months

Observations of the Joint Committee

The joint committee as constituted by the Hon'ble NGT(SZ) has inspected the said area in question on 29.01.2021 & 30.01.2021 and the following observations were made

1. The solid wastes dumped earlier in the fringes of the eastern corner were found cleared from the said location and no fresh dumping of solid waste noticed in the said site.
2. The local body has provided 5 Nos of community soak pits at the northern bund of the Lake to handle the sewage discharged from the residences
3. No discharge of industrial effluent was noticed.
4. Encroachment was noticed in the northern side of the lake.

PHOTOGRAPHS TAKEN DURING THE INSPECTION BY JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN OA NO.18 OF 2020 AT KARANAIPUDHUCHERI LAKE (URAPAKKAM VILLAGE)



a)The solid waste earlier dumped on the fringes of the eastern side of the lake were removed



b) Warning board placed on the northern side of the lake



c) Community pit provided on the northern side of the lake

Also, water samples were already collected from the Karanaipudhucheri Lake on 20.07.2020 and the detail of the report of analysis is submitted as below

Statement showing the value of the Physico chemical parameters analyzed

Sl.No	Parameters	Units	Point of collection Karanaipudhucheri Lake	TNPSB Standards (Inland Surface Water)
1	pH @ 25oC	No.	7.06	5.5-9
2	Total Suspended Solids @ 105oC	mg/L	30	100
3	Total Dissolved Solids @ 180oC	mg/L	477	2100
4.	D.O	mg/L	6.20	5mg/l and above
5	BOD @ 27oC	mg/L	16	30
6	COD	mg/L	200	250
7	Copper as Cu	mg/L	<0.033	3
8	Zinc as Zn	mg/L	<0.01	1
9	Cadmium as Cd	mg/L	<0.013	2
10	Lead as Pb	mg/L	<0.07	0.1
11	Nickel as Ni	mg/L	<0.05	3
12	Total Chromium Cr	mg/L	<0.05	2
13	Hexavalent Chromium Cr+6	mg/L	<0.05	0.1

Statement showing the value of the Bacteriological parameters analyzed

Sl.No	Parameters	Units	Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board	Point of collection Karanaipudhucheri Lake
1	Total Coliform	MPN /100 ml	500 or less.	110
2	Faecal Coliform	MPN /100 ml	500 (desirable) 2500 (Maximum Permissible)	<1.8

The Report of analysis of the water sample collected from the said water body on 20.07.2020 reveals that the Physico-chemical parameters analyzed satisfies the Inland surface water standards prescribed by the Board. Furthermore, the water sample collected from the Karanaipudhucheri Lake analyzed for Bacteriological parameter (Faecal Coliform) meets the Primary Water Quality Criteria for Bathing Waters prescribed by Central Pollution Control Board.

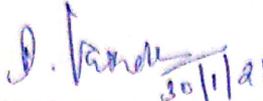
RECOMMENDATIONS:

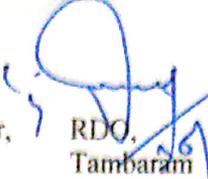
The Joint Committee has considered the remedial measures and the action taken report submitted by the Block Development Officer, Kattankolathur Panchayat Union and has suggested the following recommendations:

- i. The local body shall expedite the process of remedial measures as suggested above and shall be in letter and spirit and the time line shall be followed in strict sense, without any further delay.
- ii. The local body shall ensure 100% collection of solid waste being generated within its jurisdiction by adopting door to door collection of the segregated solid waste, processing and disposal.
- iii. The Block Development Officer, Kattankolathur Panchayat Union shall monitor and ensure that the local body is complied with the statutory requirements and for the scientific disposal of solid waste that are being generated in the local body.
- iv. The Block Development Officer, Kattankolathur Panchayat Union shall ensure that there is no discharge of sewage and no dumping of solid waste from the local body area into the said water body.
- v. The Local body in co-ordination with Revenue authorities shall take necessary steps for the speedy eviction of encroachment in the water body within 3 months.

- vi. Tamil Nadu Pollution Control Board shall conduct periodical inspection / surprise inspection of the site in question and ensure that the local body is handling the sewage and solid waste in accordance with law.


30/1/2021
The Block Development
Officer,
Kattankolathur
Panchayat Union,
Kattankolathur


30/1/21
District Environmental Engineer,
TNPC Board,
Maraimalainagar


RDO,
Tambaram


30/1/21
District Collector,
Chengalpet District